

(2021) 02 UK CK 0010

In the Uttarakhand High Court

Case No : Writ Petition Criminal No. 229 Of 2021, Compounding Application (IA No. 2 Of 2021)

Sugandh Singh And Others

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 05-02-2021

Acts Referred:

Indian Penal Code, 1860 — Section 381
Constitution Of India, 1950 — Article 226

Citation : (2021) 02 UK CK 0010

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : Saurabh Kumar Pandey, Siddharth Bisht, Gaurav Kumar Pandey

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By way of present writ petition, moved under Article 226 of the Constitution of India, petitioners seek to quash the impugned FIR / Case Crime

No.0036 of 2021, under Sections 381 of IPC, registered at Police Station Haldwani, District-Nainital.

2. The parties have filed the above-numbered compounding application to show that the parties have buried their differences and have settled their disputes amicably.

3. It is contended by learned counsel for the State that the offence punishable under Section 381 is a compoundable offence.

4. Today parties are present before this Court through vide conferencing and they are duly identified by their respective counsels.

5. From the perusal of the FIR, it is clear that no case is made out against the

petitioner, accordingly, compounding application is allowed. The entire proceedings, mentioned hereinabove, pending between the parties are hereby quashed qua the present petitioner on the basis of compromise arrived at between the parties.

6. Present petition stands disposed of, as above.

7. Pending application, if any, also stand disposed of accordingly.